

**GOVERNMENT OF INDIA
MINISTRY OF INFORMATION & BROADCASTING**

**RAJYA SABHA
UNSTARRED QUESTION NO. 93
TO BE ANSWERED ON 20.07.2023**

**NEWS PORTALS OPERATING OVER SOCIAL-MEDIA AND OTHER INTERNET
PLATFORMS**

93. SHRI PABITRA MARGHERITA :

**Will the Minister of INFORMATION AND BROADCASTING be pleased to
state:**

**(a) the steps taken by Government to regulate news portals operating
over social-media and other internet platforms; and**

**(b) whether it is a fact that the Ministry intends to regulate these news
portals?**

ANSWER

**THE MINISTER OF INFORMATION AND BROADCASTING; AND
MINISTER OF YOUTH AFFAIRS AND SPORTS (SHRI ANURAG SINGH
THAKUR):**

(a) & (b): The Government has notified Information Technology (Intermediary Guidelines and Digital Media Ethics Code) Rules, 2021, on 25th February, 2021 under Information Technology Act, 2000. These Rules inter- alia provide for the following:-

- i. Code of Ethics to be followed by publishers of news & current affairs on digital media;**
- ii. A three-level Grievance Redressal Mechanism for looking into complaints relating to the violation of Code of Ethics by the such publishers; and**
- iii. Furnishing of information by the publishers to the Government and periodical disclosure of information in public domain regarding grievance redressal.**
